

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23585/2004

(From the judgement and order dated 09/07/2004 in WP No.11965/2000  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

KHAZIA MOHAMMED MUZAMMIL

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(With office report)

Date: 28/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s)

Mr. S. Guru Krishnakumar,Adv.

Mr. S.R. Setia,Adv.

For Respondent(s)

Mr. Sanjay R. Hegde,Adv.

UPON hearing counsel the Court made the following

O R D E R

weeks

The petitioner is permitted to file an affidavit within three weeks stating therein that a prayer was made before the High Court that since the record has not been made available, the direction for its production be made and the matter heard only after the record is made available. Reply thereto be filed within three weeks thereafter.

[ T.I. Rajput ]

A.R.-cum-P.S.

[ V.P. Tyagi ]

Court Master